



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग चार-अ

वर्ष ६, अंक ११(३)]

गुरुवार, फेब्रुवारी ६, २०२०/माघ १७, शके १९४१

[पृष्ठ १, किंमत : रुपये १५.००

असाधारण क्रमांक २२

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने केंद्रीय अधिनियमान्वये तयार केलेले  
(भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांव्यतिरिक्त) नियम व आदेश.

### LAW AND JUDICIARY DEPARTMENT

Madam Cama Road, Hutatma Rajguru Chowk, Mantralaya,  
Mumbai 400 032, dated 31st January, 2020.

### NOTIFICATION

THE BANNING OF UNREGULATED DEPOSIT SCHEMES ACT, 2019.

No. SPC. 1320/49/C.R. 7/IX.— In exercise of the powers conferred by sub-section (1) of the section 8 of the Banning of Unregulated Deposit Schemes Act, 2019 the Government of Maharashtra, with the concurrence of the Hon'ble Chief Justice, High Court of Bombay, hereby designate all the courts of Sessions Judges, Additional Sessions Judges and *Ad-hoc* Additional Sessions Judges in the State of Maharashtra to try cases filed under the said Act, for the area comprising within the sessions division for which they are appointed under Section 9 of the Code of Criminal Procedure, 1973.

By order and in the name of the Governor of Maharashtra,

A. B. HODAWADEKAR,  
Deputy Legal Advisor-*cum*-Deputy Secretary  
to Government.

(१)

भाग चार-अ—२२-१